

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No. 216 – IA/178(AHM)2022
ITEM No. 217 – IA/377(AHM)2022
ITEM No. 218 – Cont. P/3(AHM)2024
In
C.P.(IB)/62(AHM)2021

Proceedings under Section 7 IBC

IN THE MATTER OF:

State Bank of India

.....Applicant

V/s

Sysco Industries Ltd

.....Respondent

Order delivered on: 03/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Pratik Thakkar, Advocate (IA/178/2022)

: Ms. Hirva Dave, Advocate for

: Mr. Jaimin Dave, Advocate (IA/377/2022)

For R-1 to R-3

: Ms. Ina Jagud, Advocate for

: Mr. Mohit Gupta, Advocate (IA/178/2022)

: Mr. Pratik Thakkar, Advocate (IA/377/2022)

ORDER
(Hybrid Mode)

IA/178(AHM)2022

Learned Counsel for the applicant seeks indulgence to file summary of synopsis of the matter for making submission in the matter.

On the other hand the Proxy Counsel appeared for the R-1 to R-3 submits that the main counsel is held up before the Hon'ble High Court hence, requested for adjournment which is allowed.

IA/377(AHM)2022

Learned Counsel for the applicant has requested for adjournment in the matter which is allowed.

Cont. P/3(AHM)2024

Learned Counsel for the applicant submits that the stay before the Hon'ble NCLAT is still operating in this matter which is now coming up for hearing on 08.08.2024 hence, requested to adjourn this matter beyond that date.

Re-list all these matters on 23.08.2024.

**-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)**

**-Sd-
SHAMMI KHAN
MEMBER (JUDICIAL)**